

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.113 - C.P.(CAA)/73(AHM)2022 in C.A.(CAA)/45(AHM)2022
With
ITEM No.114 - IA/04(AHM)2023

Proceedings under Section 230-232

IN THE MATTER OF:

M Pratapray Prints Pvt Ltd
M Pratapray Fashions Pvt Ltd

.....Applicant

Order delivered on: 25/01/2023

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Pavan S Godiawala, Advocate
For the RD :Mr. Shiv Pal Singh, Assistant Director
For the Income Tax :Ms. Kinjal Trivedi, Advocate for Ms. Maithili Mehta,
Advocate

ORDER

IA/04(AHM)2023

This application is filed by the Petitioner rectifying its action of publishing public notice in "Jay Hind" Gujarati daily in Ahmedabad Edition. Though, we have clearly directed the Petitioner to publish it in "Business Standard" Gujarati daily.

We heard learned counsel for the Petitioner. He submitted that "Business Standard" in Gujarati printing has been stopped, hence he published in "Jay Hind" newspaper without permission of this Bench.

We direct the Petitioner to pass same notice again in "Sandesh" newspaper having wide circulation area where registered office of the Petitioner's Company is situated and file affidavit within two weeks.

Matter stands adjourned to 01.03.2023.

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)